

ITEM NO.38

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
20091/2014

(Arising out of impugned final judgment and order dated 27/02/2014
in WC No. 46537/2010 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP & ORS

Petitioner(s)

VERSUS

BALDEO RAJ

Respondent(s)

(office report for directions)

Date : 08/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s) Mr. Manoj Kumar, Adv.
Mr. Pankaj Singh, Adv.
Mr. Abhish Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners states that
he does not propose to file additional documents.

Registry to proceed further accordingly.

(DEEPAK MANSUKHANI)
COURT MASTER

(PARDEEP KUMAR)
AR-cum-PS